

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**(IB)-421(PB)/2023**

**IN THE MATTER OF:**

State Bank of India  
Vs.  
PC Jeweller Limited

.... Petitioner/Applicant

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the State Bank of India/  
Financial Creditor : Mr. P. Nagesh, Sr. Adv. Mr. Prateek Kumar,  
Ms. Raveena Rai, Mr. Rohit Ghosh, Mr.  
Akshay Sharma, Advs. with Mr. Ashutosh  
Rathore, Chief Manager of SBI, Mr. Rocky,  
Dy. Manager (Law), SBI

For the Corporate Debtor : Mr. Abhinav Vashisth, Sr. Adv., Mr.  
Saurabh Kalia, Ms. Aastha Agarwal, Mr.  
Rajesh Sharma, Ms. Rani Dutta, Advs.

**ORDER**

Heard, Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of the State Bank of India and Ld. Sr. Counsel Mr. Abhinav Vashsisth along with Ld. Counsel Mr. Saurabh Kalia appearing on behalf of the Corporate Debtor.

**Arguments Heard, Order Reserved.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**